

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 2**  
**(IB)-273(PB)/2019**

**IN THE MATTER OF:**

Bala Ji Impex

.... Applicant/petitioner

Vs.

Advance Surfactants India Ltd.

.... Respondent

**Order under Section 9 of IBC, 2016**

**Order delivered on 05.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SHRI PRADEEP R. SETHI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner/Applicant: Mr. Pragyan Pradip Sharma, Mr. Chandan Goswami,  
Adv.

For the respondent Mr. Pankaj Seth, Adv.

**ORDER**

Notice of the petition.

Mr. Pankaj Seth, learned counsel appearing on behalf of corporate debtor accepts notice. A complete copy of the paper book shall be handed over to him during the course of the day.

Reply be filed within ten days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter, with a copy in advance to the counsel opposite.

We have repeatedly observed that pendency of talks for settlement is not be regarded as a valid excuse for non-filing of pleadings.

List for arguments on 06.03.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(PRADEEP R. SETHI)**  
**MEMBER (TECHNICAL)**